

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 14839-14840/2023

[Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. Petitioner(s)

VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL) DEAD THROUGH LRS Respondent(s)
(FOR ADMISSION and I.R.)

Date : 01-09-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Ms. Kamakshi S. Mehlwal, AOR
Mr. Anurag Ranjan, Adv.

For Respondent(s) :

Ms. Anushurti, Adv.
Mr. Ravi Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1) The matter stands adjourned by four weeks as prayed for in the letter circulated by the learned counsel for the petitioner seeking adjournment on the ground that the certified copy of the High Court record have yet to be received.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR